

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.06/(MAH)/2013
CA No.

CORAM:

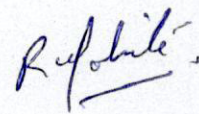
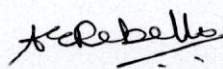
Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 25.11.2016

NAME OF THE PARTIES: Shri Nakul Bubha

V/s.
M/s. Namdas Engineering Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 111A of the Companies Act 1956.

S. No.	NAME	DESIGNATION	SIGNATURE
3	Adv. Mohite	Advocate for Resp. 2 to 6	
3.	Adv. Amanda Rebello i/b. Bhanucha & Partners	Advocates for the Petitioner	

ORDER

C.P. No. 06/11/CLB/MB/2013

1. Ld. Representatives of both sides are present.
2. From the side of the Petitioner, a Rejoinder is to be filed today in the Registry which is in respect of the evidences pertaining to the provisions of Section 59 of Companies Act, 2015. Considering the nature of the dispute, the Petitioner is allowed to file the Rejoinder with a direction to serve a copy to the other side.
3. Matter is now listed for hearing on **23rd December, 2016**. Communicated to both sides in the court.

Dated 25.11.2016

sd/-
Shri M.K. Shrawat
Member (Legal)